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**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO. HC.VII-03/2020/13323/A**

From :- Shri Romen Baruah  
Registrar (Vigilance)  
Gauhati High Court  
Guwahati

To, The District & Sessions Judge  
Sivasagar

Dated Guwahati, the 14<sup>th</sup> December, 2022

Sub:- **Permission to avail LTC.**

Ref:- Memo No. DJSV/STDR/F-5/2021-22/6403 dated 25.11.2022

Sir,

With reference to the above, I am directed to inform you that Smti Salma Sultana, Addl. Chief Judicial Magistrate, Sivasagar has been allowed to avail LTC for the block period of 2022-2025 instead of 2018-2021 (by way of carry forward) as prayed for, w.e.f 07.01.2023 to 16.01.2023 to visit Kerela, along with her mother and son, by the shortest possible route, as per existing Rules.

Smti Sultana may be informed accordingly.

Thanking you,

Yours faithfully,

sd/-

**REGISTRAR (VIGILANCE)**

**Memo NO. HC.VII-03/2020/13324-13327/A, dated- 14/12/22**  
Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Smti Salma Sultana, Addl. Chief Judicial Magistrate, Sivasagar for information with reference to her letter dated 22.11.2022.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and to take necessary action.
4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for upload this letter in official website of this Hon'ble Court

14/12/22  
**REGISTRAR (VIGILANCE)**

AK  
14/12/22